

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-13-2020

Mr. Kenneth Ian Stewart Silveira ... Applicant.

Versus

1. State of Goa, & ors ... Respondents.

Mr. Eldrin Afonso, Advocate for the Applicant.

Coram : M.S. Sonak. J.

Dated :15th May, 2020

P.C.:

This petition is instituted in purported public interest. The learned Counsel for the petitioner states that this petition is based on the news report, the contents of which have not been personally verified by the petitioner.

2. The petitioner is a resident of Vasco and the incident does

not pertain either to Vasco or in the immediate surroundings of Vasco.

3. In these circumstances, the petitioner is directed to file affidavit explaining his own credentials or the nature of social service undertaken by him thus far his source of income etc. This is in order to ascertain the bonafides of the petitioner.

4. If the petitioner wishes to pursue this petition, the petitioner is at liberty to ascertain the correct facts and thereafter file affidavit in relation to such facts.

5. The learned Counsel for the petitioner states that such affidavit shall be filed within two weeks from today. Upon filing such affidavit, liberty to apply.

M.S. Sonak. J.

MF/-